

**Liquor Deaths**

6191. SHRI MOHAN LAL PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of liquor deaths during the year 1981;

(b) whether any C.B.I. enquiry has been ordered to probe into these incidents;

(c) the details of the findings in each case; and

(d) whether Government have issued any guidelines to State Governments in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Liquor offences are regulated under the Indian Penal Code, Excise and Prohibition laws of the State Governments and Union Territory Administrations. No data in regard to the details of liquor deaths during the year 1981 is compiled on all India basis as it is a State subject. Production, manufacture, possession, transport, purchase and sale of intoxicant liquor fall within the jurisdiction of the State Governments and Union Territory Administrations.

(b) No, Sir.

(c) Does not arise.

(d) On the 28th April, 1981, all the State Governments|Union Territory Administrations were, however, requested to evolve both short-term and long-term measures to tackle the problem of illicit liquor.

**Labour Retrenched in Rourkela Steel Plant**

6192. SHRI K. PRADHANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total number of labourers retrenched from Rourkela Steel Plant of Orissa during last one year;

(b) the reasons of their retrenchment; and

(c) the steps taken by Government for their reinstatement?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) Rourkela Steel Plant has not retrenched any worker during the last one year.

(b) and (c) Do not arise.

**Rayon Tire Industry**

6193. SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUSTRY be pleased to state:

(a) the actual production and off-take of rayon tyre yarn by the tyre industry in 1981;

(b) whether it is also a fact that the rayon tyre yarn industry is beset with serious problems;

(c) if so, those problems faced by rayon tyre industry these days; and

(d) the steps taken or proposed to be taken by Government to improve the condition of the rayon tyre yarn industry?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) (a) to (d). During 1981, actual production of rayon tyre yarn was 14065 tonnes against which the offtake was of the order 13878 tonnes. The Automotive Tyre Industry which is the major consumer of rayon tyre yarn has partly switched over from rayon tyre yarn to nylon tyre yarn for technological improvements as nylon-tyre-yarn based tyres have proved to be more durable. The Rayon Tyre Yarn Industry has been advised to explore the possibilities of diversification.

**Telephone Facilities to Staff of Central Security Force Wing in Delhi**

6194. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have not provided Telephone facility

to the staff of Central Security Force Wing performing their duties at present in securing Safety of VIPs as well as Government property, in view of their day-to-day functioning in the capital;

(b) whether Government have been requested to consider the necessity in view of their duties by the staff or the Security Officers to look after the security of Government buildings and Ministers in respective buildings; and

(c) if so, whether Government propose to consider their request and provide telephone facilities to the concerned officers in office as well as at their residence as per rule?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c). Telephone facilities provided to the Secretariat Security Organisation are adequate having regard to the functions entrusted to this Organisation.

#### Representations Received from Dani Officers by Delhi Administration

6195. SHRI R. N. RAKESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the dates on which and the names of persons by whom the Union Government was urged to get the stay order in S. S. Gautam and others clarified or modified or vacated as the said order was allegedly interpreted variously at various times in various cases by the Delhi Administration;

(b) the date on which Government had directed Delhi Administration to seek clarification or modification of stay order and the date on which the Delhi Administration had moved an application in the High Court of Delhi;

(c) total number of representations date-wise subject-wise and name-wise received by the Delhi Administration from officiating DANI officers during the period from January, 1979 to December, 1981 and which remain unanswered or unreplyed till February, 1982;

(d) date on which Government has called for upto-date seniority list of officers eligible for appointment in DANICS and the date on which the list was supplied by the Delhi Administration; and

(e) date by which Government are likely to finalise the selection made in DANICS in August, 1973?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) A joint representation was made by S/Shri F. S. Riazuddin and B. Chakravarty on 10-2-1981 to Delhi Administration with a copy to the Ministry. Another representation was made by Shri F. S. Riazuddin on 2-3-81. A joint representation was also received from S| Shri I. D. Bhagat, Chandra Gupta, J. C. Rawel, M. L. Choudhary, O. N. Mehrotra, F. S. Riazuddin, Vikas Chakravarty M. N. Mathur, S. S. Gautam, Nihal Singh, R. K. Chawla, Sunder Singh, G. R. Matta and Tikka Ram addressed to the Delhi Administration, a copy of which was received in this Ministry on 1st April, 1981.

(b) The Ministry addressed the Delhi Administration for vacation|clarification of the stay order vide their letters dated 30-9-80, 6-11-80, 4-3-81 and 16.4.81. The Delhi Administration moved the Court for vacation of the stay order on their own volition as early as on 19-10-79. This application was, however, ordered to be heard by the High Court on 14-2-80 alongwith the main writ petition. A further application was fixed on 18-4-81. The High Court modified the stay order on 14-5-81.

(c) The information is being collected by the Delhi Administration and when received will be laid down on the Table of the House.

(d) The Ministry wrote to the Delhi Administration on 30th July, 1981 to send upto-date seniority lists for making a final review of 1973 selection. The Administration sent the seniority lists with their letter dated 29th January, 1982.